

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, PRINCIPAL BENCH,
NEW DELHI**

Company Appeal (AT) (Ins) No. 851 of 2020

IN THE MATTER OF:

Ashok Kriplani

...Appellant

Versus

Sri, V. Suresh Kumar & Ors.

...Respondents

Present: -

**For Appellant: Mr. Iswar Mohapatra, Advocate and Mr. Ashok Kriplani, RP in
person**

For Respondents: Ms. Amrita Sharma, Advocate for Respondent No. 1

**Mr. G.V. Sudhakar, Mr. B Pramod, Advocates for Respondent
No. 6**

**Mr. Tushar Singh and Mr. Parth Sarathy Bose, Advocates for
Respondent Nos. 12 & 16**

Mr. Satya Vikram, Intervenor.

**O R D E R
(Virtual Mode)**

13.04.2021 Heard Ld. Counsel for the Appellant on I.A. No. 590 of 2021 an Application for impleadment of new Respondents. He submits that he may be permitted to implead some of the Respondents in this Appeal i.e. A1 to D1, 3A, 4A to 4B, 6A, 8A to 8C, 11A to 11G, 12A to 12C and 13A to 13E, these are necessary parties.

After due consideration, I.A. No. 590 of 2021 is allowed and is directed to insert the name of newly added Respondents in the original Memo of Appeal.

Requisites alongwith process fee be filed, if not filed within three days, so the notice may be served on newly added Respondents.

Let the matter be fixed 'For Admission 'After Notice' on **21st May, 2021.**

[Justice Jarat Kumar Jain]
Member (Judicial)

[Mr. Kanthi Narahari]
Member (Technical)

SC/Kam.